

W.P.No.11850 of 2021

THE HON'BLE CHIEF JUSTICE  
and  
SENTHILKUMAR RAMAMOORTHY, J.

(Order of the Court was made by the Hon'ble Chief Justice)

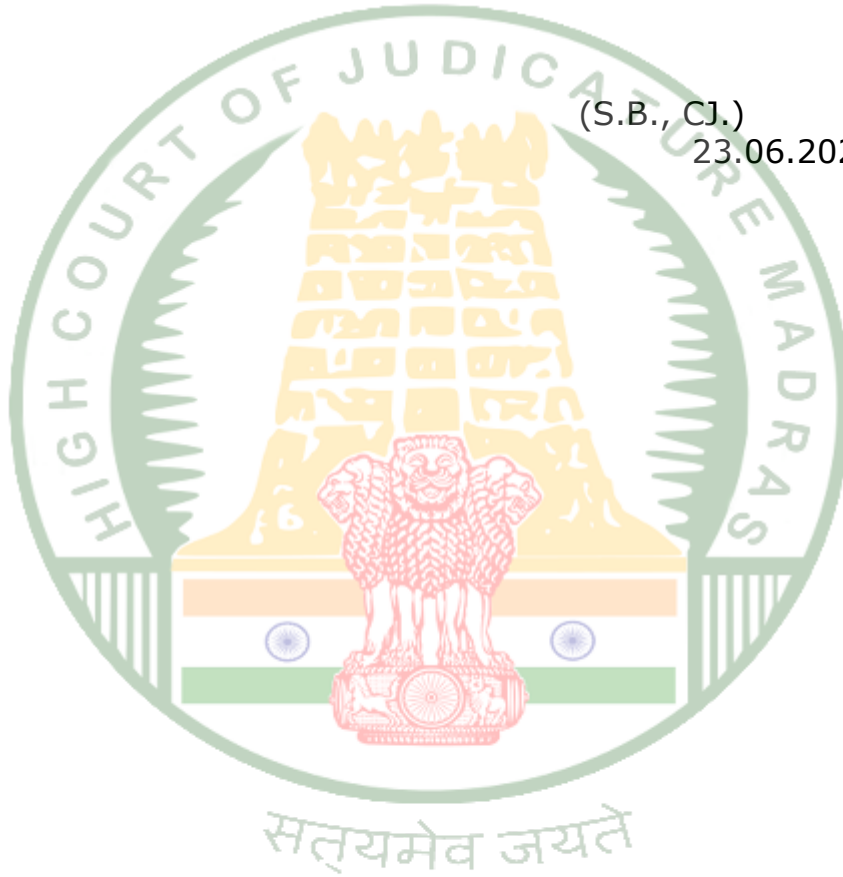
The matter pertains to the vaccination for the differently abled. Pursuant to a direction issued on June 7, 2021, a status report has been filed. The status report runs into three pages and the relevant matter is found in paragraph 6, which is completely vague and does not make any distinction between several classes of differently abled persons, particularly those who are homebound and completely unable to travel outside.

2. It is hoped that a more detailed report will be filed by the State indicating how various categories of differently abled people are proposed to be vaccinated, including those who are unable to leave their homes and may be in distant parts of the State. A comprehensive set of instructions to be issued to appropriate officials in the State should be prepared and appended to the status

report that should be filed when the matter appears next a week hence.

List on June 30, 2021.

bbr/sasi



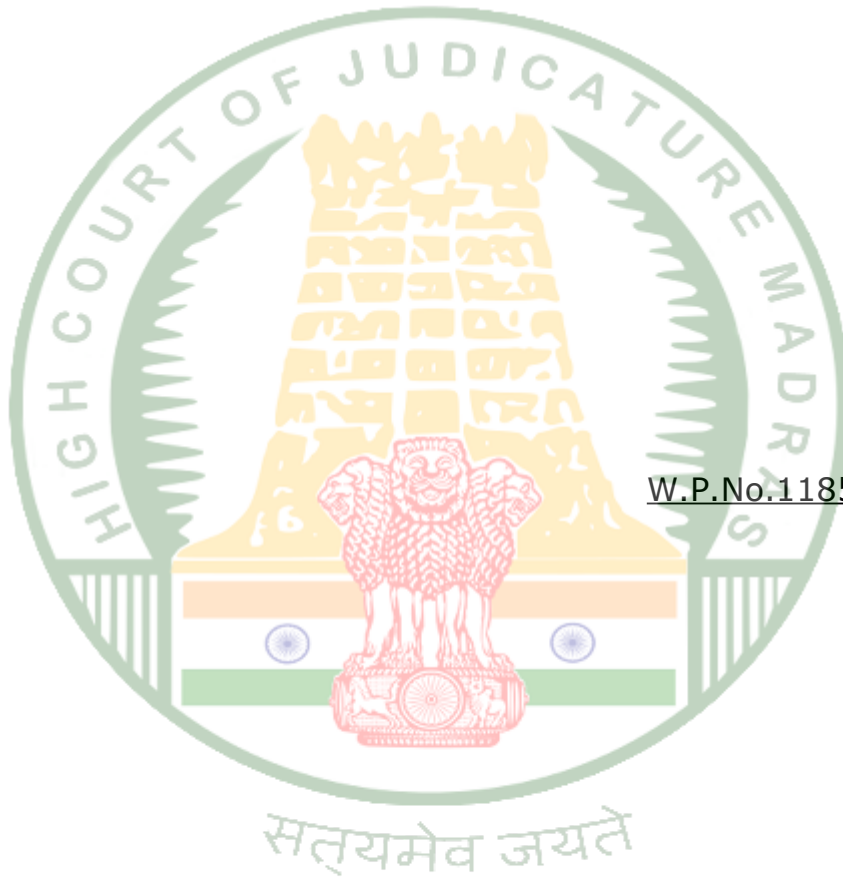
(S.B., C.J.) (S.K.R.,J.)  
23.06.2021

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